

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 109  
CA No. 86/JPR/2021  
IA (CA) No. 03/JPR/2024  
IA (CA) No. 04/JPR/2024  
CP No. 82/213/JPR/2020  
Under Section 213 of  
Companies Act, 2013

**In the matter of:**

**Nidhi Sharma**

...Petitioner

**Versus**

**Manoj Papers LLP & Ors.**

...Respondents

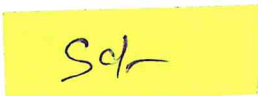
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Cauvery Rawal, Adv.  
For the Respondent : Shashank Kasliwal, Adv.

**ORDER**

Heard Ms. Cauvery Rawal, Adv. appearing on behalf of the Petitioner. Mr. Shashank Kasliwal, Adv. appearing on behalf of the Respondent. On the joint request of both the learned counsels, the matter is adjourned. No further opportunity will be given to settle the matter. Learned counsels for both the parties shall remain prepared to argue the matter on the next date of hearing. List the matter on 17.05.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

April 18, 2024